

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 70/2001
IN
O.A. NO. 1192/1999

(31)

New Delhi this the 22nd day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Rajeshwar Mandal S/o Shri Pooran Mandal
R/o J/167, Palam Colony
Puran Nagar, Gali No.7
New Delhi.

... Applicant

(By Shri R.K. Shukla, Advocate)

-versus-

1. Shri S.P. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Shri V.P. Chandan,
Additional Member (Telecom),
Railway Board,
Rail Bhavan,
New Delhi.

... Respondent

(By Mrs. Meera Chhibber, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

Mrs. Meera Chhibber, the learned advocate appearing on behalf of the respondent-contemners, makes a statement and this is conceded by Shri R.K. Shukla, the learned advocate appearing on behalf of the applicant that though belatedly, respondent-contemners have complied with the order of this Tribunal by reinstating the applicant in service and by paying him the backwages. In view of this, we do not find any reason to continue further with the contempt proceedings.

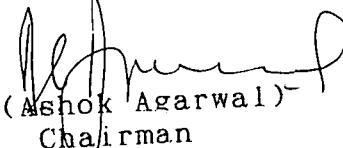
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Present contempt petition is disposed of.
Notices issued to the respondent-contemners are
discharged. No costs.

(Govindan S. Pampi)
Member (A)

/sns/


(Ashok Agarwal)
Chairman